



FORM No. - 4

See Rule (12)

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL
CUTTACK BENCH

ORDER SHEET

Original Application No. 239 of 2004
Applicant(s) Himanshu Sekhar Nayak Respondent(s) Ummat And others
Advocate for Applicant(s) M/s T. Rath Advocate for Respondent(s)

NOTES OF THE REGISTRY	ORDERS OF THE TRIBUNAL
<p>D.P.O. of 2004 = 2004 For Registration on memo.</p> <p>21/6/04</p> <p>Regd 21/6/04</p> <p>For Admonition & Information order - Atty. Dever 21/6/04</p> <p>Dever</p>	<p>REGISTER</p> <p>21/6/04 Register</p> <p><u>Order dated 2.6.2004</u> On being mentioned, this matter has been taken up. Heard Shri T.Rath, learned counsel for the applicant and perused the records. Non-consideration of the grievances of the applicant is the subject matter leading to filing of this O.A. under Section 19 of the A.T.Act, 1985. Having considered the grievance of the</p>

NOTES OF THE REGISTRY

ORDERS OF THE TRIBUNAL

On 21. 2. 04

copies of order
with copies of OA
sent to all resp.
and copies of order
prepared for counsels
for both sides.

Parb
21/2/04
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applicant with regard to evaluation, re-evaluation and re-checking ~~etc~~ of the Departmental Examination for the post of Postman/Mail Guard as well as the allegations of mala fide etc. as raised in this O.A. I am of the opinion that the ends of justice would be met if all those issues are dealt with and adjudicated by the Chief Post Master General, Orissa Circle, Bhubaneswar; and in the said premises, this matter is remitted back to Respondent No.1, viz., CPMG, Orissa Circle, Bhubaneswar, who should look ^{into} the matter by conducting an inquiry and if necessary, by giving a personal hearing to the applicant and redress the grievances of the applicant under the relevant rules/instructions, through a reasoned and speaking order, which should be passed by the end of July, 2004.

With this observation and direction, the O.A. is disposed of at the stage of admission.

Send copies of this order along with copies of the ^{OA} ~~order~~ to Respondents and free copies of the order be handed over to the counsel for the applicant as well as Shri S.B.Jena, learned Addl. Standing Counsel (on whom a copy of the O.A. has already been served).

Parb
02/06/04
MEMBER (JUDICIAL)